

publishing the Solvent-Extracted Oil, De-Oiled Meal and Edible Flour (Control) (Second Amendment) Order, 1967

(vi) Notification G.S.R. No. 148, dated the 19th January, 1968.

(vii) Three Notifications (G.S.R. Nos. 239 to 241), dated the 2nd February, 1968.

(b) A copy of the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture) Notification G.S.R. No. 89, dated the 30th December, 1967 publishing the Fertiliser (Control) Third Amendment Order, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(c) A copy of the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Food) Notification G.S.R. No. 181, dated the 25th January, 1968, publishing an amendment to Government Notification G.S.R. No. 1842 dated the 24th December, 1964, under sub-section (1) of section 12-A of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-138/68 for (a) to (c).]

MINISTRY OF FOOD AGRICULTURE COMMUNITY DEVELOPMENT AND COOPERATION (DEPARTMENT OF FOOD) NOTIFICATIONS

SHRI ANNASAHEB SHINDE: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Food):—

(i) Notification G.S.R. No. 13, dated the 1st January, 1968, publishing a corrigendum to Government Notification G.S.R. No. 1380, dated the 8th September, 1967.

(ii) Notification G.S.R. No. 14, dated the 1st January, 1968 publishing a corrigendum to Government

Notification G.S.R. No. 1381, dated the 8th September, 1967.

(iii) Notification G.S.R. No. 15, dated the 1st January, 1968, publishing a corrigendum to Government Notification G.S.R. No. 1382, dated the 8th September, 1967.

(iv) Notification G.S.R. No. 16, dated the 1st January, 1968, publishing a corrigendum to Government Notification G.S.R. No. 1383, dated the 8th September, 1967. [Placed in Library. See No. LT-38/68 for I to IV]

REPORT ON THE FOURTH GENERAL ELECTIONS IN INDIA 1967, VOLUME I (GENERAL)

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAMMAD YUNUS SALEEM): I beg to lay on the Table a copy of the Report on the Fourth General Elections in India 1967, Volume I (General). [Placed in Library. See No. LT-41/68]

I. THE REGISTRATION OF ELECTORS (SECOND AMENDMENT) RULES, 1967.

II. THE REGISTRATION OF ELECTORS (AMENDMENT) RULES, 1968.

SHRI MOHAMMAD YUNUS SALEEM: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Law (Legislative Department), under sub-section (3) of section 28 of the Representation of the People Act, 1950:—

(i) Notification S.O. No. 4570, dated the 18th December, 1967, publishing the Registration of Electors (Second Amendment) Rules, 1967.

(ii) Notification S.O. No. 370, dated 25th January, 1968, publishing

the Registration of Electors (Amendment) Rules, 1968.

[Placed in Library. See No. LT-42/68 for I and II].

I. THE AUDITED ACCOUNTS (1965-66) OF THE EMPLOYEES STATE INSURANCE CORPORATION AND THE AUDIT REPORT THEREON.

II. ANNUAL REPORT (1965-66) ON THE ACTIVITIES OF THE COAL MINES LABOUR WELFARE ORGANISATION.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION: (SHRI S. C. JAMIR): I beg to lay on the Table:—

(a) A copy of the Audited Accounts of the Employees State Insurance Corporation of the year 1965-66, and the Audit Report thereon, under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-40/68]

(b) A copy of the Annual Report on the activities of the Coal Mines Labour Welfare Organisation for the year 1965-66. [Placed in Library. See No. LT-239/68.]

SEVENTEENTH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1967-68)

SHRI B. K. P. SINHA: I beg to lay on the Table a copy of the Seventeenth Report of the Public Accounts Committee (1967-68) on Paras 59 and 60 of Audit Report (Civil) on Revenue Receipts 1966 and Paras 51, 56, 57, 58, 59 and 60 of Audit Report (Civil) on Revenue Receipts, 1967 relating to Income Tax.

PRESENTATION OF PETITION

SHRIMATI TARA RAMCHANDRA SATHE: I beg to present a petition signed by the General Secretary of the All India Posts and Telegraphs

Pensioners' Association praying for the grant of adequate dearness allowance in place of the present *ad hoc* increase to the retired Central Government servants.

LEAVE OF ABSENCE TO SHRI R. B. SINHA

Mr. CHAIRMAN: I have to inform Members that the following letter dated the 3rd February, 1968, has been received from Shri R. B. Sinha:

"I am not well and as such I shall not be able to attend the current session of the Rajya Sabha.

I, therefore, request you to kindly grant me leave of absence from all the sittings of the current session of the Rajya Sabha and oblige."

Is it the pleasure of the House that permission be granted to Shri R. B. Sinha for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

CONSTITUTIONAL CRISIS IN WEST BENGAL

SHRI CHITTA BASU (West Bengal): Sir, I beg to call the attention of the Minister of Home Affairs to the constitutional crisis in West Bengal.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Sir, the West Bengal Government have informed us about the proceedings at the joint session of the West Bengal Legislature on February 14, 1968 and at the meeting of the Assembly later in the afternoon the same day. The Governor could not enter the Chamber by the door